

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 214  
IB-1032/ND/2018**

**IN THE MATTER OF:**

**M/s. Punjab National Bank (International) Ltd.**

**...PETITIONER**

**Vs.**

**Superior Industries Ltd.**

**...RESPONDENT**

**Section**

**Under Section 7 of IBC**

**Order delivered on 07.04.2021  
(Virtual Hearing/Physical Hearing)**

**Coram:**

**DR. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Financial-creditor**

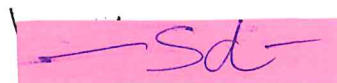
**:Mr. Mithilesh Kumar Pandey and  
Mr. krishnendu Datta, Advocates.**

**For the Respondent/Corporate-debtor**

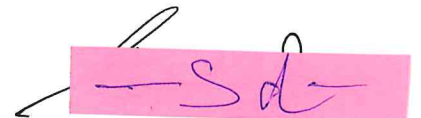
**:Mr. Anil K. Airi, Sr. Adv., Mr.  
Ravi Krishan Chandna, Mr. Mudit  
Ruhella, Mr. Manit Moorjani,  
Advocates.**

**ORDER**

Heard the submissions made by the learned counsels for both the parties. Counsels for both the parties have expressed their readiness to argue the matter. The matter along with all the IAs (IA/604/2021, IA/1552/2021 and IA/1553/2021) is now posted to mutually convenient date of the counsels i.e. **03.05.2021.**



**(V.K. Subburaj)  
Member (T)**



**(P.S.N. Prasad)  
Member (J)**

(Anjula)